

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

201. C.P. (IB)/281(MB)2023

IN THE MATTER OF

Kuber Corporation

... Petitioner

Vs

Dev Land & Housing Private Limited

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 30.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: None present.

For the Respondent: Adv. Rohit Gupta (PH)

ORDER

On 04.04.2024, the following order was passed: -

“On the request of the Counsel for the Petitioner, one last opportunity is granted to advance the arguments, or otherwise, we shall be constrained to decide the same on the basis of pleadings. Adjourned to 30.04.2024.”

Today, the matter has been called up twice, there is no representation on behalf of the Petitioner. In view of the absence of the Counsel for the Petitioner, CP is **dismissed** for **non-prosecution**. The liberty is granted to the Petitioner to get the same revived after depositing the cost of Rs. 20,000/- into the ‘Prime Minister Relief Fund’ through ‘Bharatkosh’

Sd/-
MADHU SINHA
Member(Technical)
/Ziyaul/

Sd/-
REETA KOHLI
Member(Judicial)